

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 107 of 2011 in
APPEAL No. 100 of 2010

Dated : 9th May, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Konaseema Gas Power Limited Appellant(s)

Versus

A.P.E.R.C.& Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Jarfar Alam with
Mr. Amardeep Jaiswal (Rep.)
Counsel for the Respondent(s): Ms. Surbhi Sharma for R.2 to 7
Mr. K.V. Balakrishnan for Mr. K.V. Mohan
for APERC

ORDER

I.A. No. 107 of 2011

The State Commission has filed this Application for extension of time for disposal of the Application filed by the Respondent No.1.

Now it is noticed that the Order had been passed by this Court on 20.01.2011 directing the State Commission to dispose of the Applications within two months from the date of receipt of the Order. Accordingly, the said order had been received by the State Commission on 24.01.2011 and the two months period got expired by 24.03.2011.

Now this Application has been filed showing some circumstances and seeking extension of time for further two months i.e. from 25.03.2011, up to 25.05.2011.

The learned counsel for the Appellant/Respondent explains some urgency in this matter and request to pass the order of extension for disposal of the matter, without further extension.

Under these circumstances, we deem it fit to extend the time up to 25.05.2011. The Commission is directed to dispose of the matter within that time and no further extension of time would be granted. Dasti service is permitted.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS